ITEM NO.14 Court 3 (Video Conferencing) SECTION IX S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3937/2021

(Arising out of impugned final judgment and order dated 01-03-2021 in WP No. 86/2021 passed by the High Court Of Judicature At Bombay At Goa)

THE STATE OF GOA & ANR.

Petitioner(s)

Respondent(s)

VERSUS

FOUZIYA IMTIAZ SHAIKH & ANR.

(FOR ADMISSION and I.R.)

Date : 04-03-2021 This petition was called on for hearing today.

- CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN HON'BLE MR. JUSTICE HRISHIKESH ROY
- For Petitioner(s) Mr. Tushar Mehta, SG Mr. Devidas Pangam, Adv. Gen. Mr. Arun R. Pedneker, Adv. Ms. Mukti Chowdhary, AOR Mr. Shubham Prilokar, Adv.
- For Respondent(s) Mr. Atmaram NS Nadkarni, Sr. Adv. Mr. Dattaprasad Lawande, Adv. Mr. Salvador Santosh Rebello, AOR Mr. Pradosh Dangui, Adv. Mr. Gauravvardhan Nadkarni, Adv. Arzu Paul, Adv. Mr. Raghav Sharma, Adv. Mr. Ishant Arora, Adv. Mr. Jay Mathews, Adv

Mr. Abhay Anil Anturkar, Adv.

UPON hearing the counsel the Court made the following O R D E R

Issue notice.

Having heard Mr. Tushar Mehta, learned Solicitor General for the petitioner, Mr. Atmaram NS. Nadkarni, learned Senior Advocate for the Respondent No.1 and Mr. Abhay Anil Anturkar, learned counsel for the Respondent No.2, we stay the impugned direction of the High Court as well as the Election Commission notification which is in pursuance of the High Court judgment.

Pleadings to be completed before the next date of hearing.

List on Tuesday, the 9th March, 2021.

Liberty is granted to learned counsel to file written arguments in the meantime.

(R. NATARAJAN) ASTT. REGISTRAR-cum-PS (NISHA TRIPATHI) BRANCH OFFICER